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WP-28277-2024

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA

ON THE 2nd OF DECEMBER, 2024WRIT PETITION No. 28277 of 2024*MANOHARLAL SONI**Versus**M.P. PASCHIM KSHETRA VIDYUT VITRAN COMPANY LTD. AND
OTHERS*

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Appearance:

Shri Sanjay Joshi, learned counsel for the petitioner.

None for the respondents.

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ORDER

The petitioner has prayed for following reliefs:-

i) That, this Hon'ble High Court may kindly be pleased to issue appropriate writ in the nature of mandamus by directing the respondents to pay the additional pension as per circular dated 03/08/2009 and 13/08/2009 on attaining 80 years age w.e.f. 18/12/2024 to the petitioner.

ii) The Hon'ble High Court may kindly be pleased to direct the respondents to pay the additional pension 20% w.e.f. 18/12/2024.

iii) To award cost of petition.

iv) Any other relief which this Hon'ble High Court may deem fit be awarded to the petitioner in the interest of justice.

02. Counsel for the petitioner submits that the present petition may be disposed of in the light of order dated 12.09.2024 passed in W.P. No.25891/2024 (Ratanlal Kaushik vs. M.P. Paschim Kshetra Vidyut Vitran



Company Ltd. & Ors.

03. Considering the aforesaid submissions and grievance of the petitioner, the present petition is disposed of with liberty to the petitioner to submit a detailed and comprehensive representation along with the copy of the order passed in the case of Ratanlal Kaushik (supra) before the competent authority within a period of 7 working days. If the said representation is submitted within the aforesaid period, the same shall be considered and decided by the competent authority by the respondents keeping in view the order passed in the case of Ratanlal Kaushik (supra) within a period of 4 weeks from the date of filing of the representation. If the petitioner is found to be entitled for the benefit, the same shall be given to the petitioner and if the competent authority is of the view that the petitioner is not entitled for the same, he shall pass a reasoned and speaking order and the same shall be communicated to the petitioner.

04. With the aforesaid, the petition is **disposed off**.

(VIJAY KUMAR SHUKLA)
JUDGE